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CENTRAL UNIVERSITIES (STUDENTS PARTICIPATION) BILL*

श्री मचु लिनये (मुंगेर): मैं प्रस्ताव करता है कि विद्यार्थियों के संघ गठित करने तथा केन्द्रीय विश्वविद्यालयों के निकायों में उनके प्रतिनिधित्व का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं।

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL*

(Insertion of new section 12A, etc.)

श्री सषु लिमये (मुंगेर): मैं प्रस्ताव करता हूं कि विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 में संशोधन करने वाले विषेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the University Grants Commission Act, 1959"

The motion was adopted.

भी मधु लिमये: मैं विधेयक को पेश करता हूं।

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of section 62)

श्री महाराज सिंह भारती (मेरठ): मैं प्रस्ताव करता है कि लोक प्रतिनिधित्व अधिनियम, 1951 में आगे संशोधन करने वाले विषेयक को पेश करने की अनुमति दी जाये।

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MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

The motion was adopted.

श्री महाराज सिंह भारती: मैं विधेयक को पेश करता है।

ADOPTION OF RELIGION BILL*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ कि किसी व्यक्ति द्वारा वयस्क हो जाने पर अपने धर्म की घोषणा करने का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

 $\boldsymbol{\mathsf{MR}}.$ DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration of religion by a person on attaining majority".

The motion was adopted.

श्री महाराज सिंह भारती: मैं विघेयक को पेश करता हैं।

16.09 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 80 and 171)

SHRI C. C. DESAI (Sabarkantha): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

This is a simple Bill. It relates to the

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.